

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.062/01447/2017
(SWP No.1139/17)**

Chandigarh, this the 24th day of January, 2018

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Aabida Farooq, age 24 years, D/o Farooq Ahmad Bhat, R/o Gudsathoo Budgam, Distt. Budgam.

....APPLICANT

(Present: Mr. Showkat Dar, Advocate proxy for Mr. Gulzar Ahmad Bhat, Advocate.)

VERSUS

1. Union of India, through Secretary Defence, Government of India, Central Secretariat, New Delhi.
2. Air Officer Commanding, No.01 Wing Air Force Station Srinagar.
3. Flt. Lt. OIC Civil Admin, Air Force Station Srinagar.
4. Commanding Officer 51, Air Force Station Srinagar.

....RESPONDENTS

(Present: Mr. Ram Lal Gupta, Advocate.)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

This case has been received by transfer. Let it be checked and registered.

The main contention of learned counsel, at this stage, is that, although the applicant has issued notice dated 30.11.2016, followed by legal notice dated 18.01.2017 (Annexure A-1 colly), for redressal of her grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of with the direction to Air Officer Commanding, No.01 Wing Air Force Station (respondent no.2) to sympathetically consider and decide the prayer of the applicant contained in the indicated notice, by passing a speaking / reasoned order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

Copy ***dasti***.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 24.01.2018.

'rishi'

